A4

Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 342 of 1988

Ram Sawarea .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 348 of 1988

Ram Swaroop Singh .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 336 of 1988

Avadh Lal .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 347 of 1988

Brij Mohan .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 337 of 1988

Devi Charan .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 338 of 1988

Shiv Poojan Singh .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 346 of 1988

Sunder Lal .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 340 of 1988

Purshottam Lal .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 339 of 1988

Kamlesh Kumar .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 333 of 1988.

Raja Ram Singh .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 334 of 1988

Tribhuwan Singh .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 335 of 1988

Ramesh Kumar .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 332 of 1988.

Suresh Kumar .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 344 of 1988

Ranjeet Singh .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 341 of 1988

Ram Lal .... Applicant.

Versus

Union of India & another .... Respondents.

Connected with

Registration (O.A.) No. 331 of 1988.

Raj Karan .... Applicant.

Versus

Union of India & another .... Respondents.

Hon'ble Justice K. Nath, V.C.
Hon'ble K.J. Raman, A.M.

(By Hon. Justice K. Nath, V.C.)

The cases, described above, have been filed under Section 19 of the Administrative Tribunals Act,1985, which relate to casual labours, who had been disengaged from time to time.

Sri A.V. Srivastava, learned counsel for the respondents, in O.As. No.336/88, 337/88, 333/88, 334/88, 335/88 and 331/88 is present. Sri R.K. Nigam, appearing on behalf of the applicants, has made an application stating that during the pendency of these cases, all these applicants have already been reinstated and, therefore the cases be treated as not pressed. There is a peculiar observation in the application that the statement of reinstatement may be got verified from the respondents. We are not inclined to do so. The applicants ought to know better. The applications are, therefore, dismissed as not pressed.

A copy of this order may be placed in all the connected applications.

Sd

MEMBER (A).

Sd

VICE-CHAIRMAN.

Dated: April 18, 1990.

PG.

TRUE COPY

(SHARAD KUMAR)
SECTION OFFICER
Central Administrative Tribunal
Allahabad.